

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:3030  
ANSWERED ON:12.08.2010  
ALLOTMENT OF LAND ON LEASE  
Rawat Shri Ashok Kumar

**Will the Minister of STEEL be pleased to state:**

- (a) the details of the total land transferred to individuals, non-governmental organizations, educational institutions out of the land acquired for Bokaro Steel Plant;
- (b) whether the beneficiaries have been allocated land on lease during the last three years till date;
- (c) if so, the year-wise details thereof and the period for which the land was allotted on lease;
- (d) the criteria adopted for the allotment of land;
- (e) whether the provisions of land Acquisition Act, 1894 have been violated; and
- (f) if so, the action taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL(A. SAI PRATHAP)

- (a) As per Company policy, no land has been transferred to individuals, non-governmental organizations and educational institutions out of the land acquired for Bokaro Steel Plant.
- (b) Yes, Madam.
- (c) The year-wise details of allotment of land on lease is given below:

Year	Plot Holder	Area (Sq.Ft.)	Date of Allotment	Date of Agreement	Lease Term (Years)
2007-08		NIL			
2008-09	PC Aggarwal	863.39	15.07.2008	01.10.2008	33
	Amit Reality	87120	07.02.2009	05.09.2009	33
	Mahabir Enterprises	21780	07.02.2009	Not Executed	33
	Kamla Construction	87120	07.02.2009	Not Executed	33
	Catholic Church	10890	12.02.2009	02.01.2010	33
2009-10		NIL			
2010-11		NIL			

(Till date)

(d) The land has been allotted at different period of time as per the norms. However, Clause 4.1.1 of the allotment manual of Bokaro Steel Plant states the eligibility for applicant as follows:

i. Applicant must be 18 years of age on the date of application.

ii. In case of the plots of size upto 500 sq.m. following persons are not eligible:

# A person who has been allotted a plot or a shop by Bokaro Steel Plant (BSL).

# A person who has existing lease hold interest in a plot/existing license for a shop allotted by BSL.

# A person who was leased out a plot and has transferred/assigned the lease hold interest to somebody else.

# A person who was allotted/leased out a plot either in his/her name in the capacity of an individual or a partner in partnership firm or proprietor of a company.

iii. A person or his/her dependent employed in Government, semi-Government or PSU are not eligible.

(e) No, Madam.

(f) Does not arise.